door-jamb with naga hood and a Garuda pedestal have been unearthed. An eight stepped ghat has also been exposed on the western bank of the same river.

G.T. Road between Barakar and Kumardhubi

8025. SHRI A. K. ROY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Grand Trunk Road in the region between Barakar and Kumardhubi is in a very bad shape causing accident and disruption of the traffic;

(b) whether it is a fact that Barakar Bridge connecting West Bengal and Bihar may crumble any time causing a major disaster;

(c) whether it is a fact that Bihar Government (P.W.D.) prepared a detailed estimate for the repair of the road and bridge and sent to the Centre on 13th March, 1981 which was returned on the ground that the new by-pass road would serve the purpose of the Grand Trunk Road;

(d) if so, whether it is a fact that new by-pass road may aid but cannot substitute the G.T. Road in that region; and

(e) if so, steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESARI): (a) to (e). The portion of the old G. T. Road passing through Barakar and Kumardhubi in Bihar has now been bypassed as a result of re-alignment of National Highway route in this reach to serve as approaches to the new bridge over the river Barakar which is already open to traffic. The responsibility for maintenance and development of the abandoned N.H. portion between Kapasara and Niamatpur (*via* Barakar and Kumardhubi) including the old existing bridge now rests with the State Governments concerned.

जी० आर० पी० और आर० पी० एफ० का विलय

8026. श्री हरीश रावत : क्या रेल मंत्री यह बताने कृपा करेंगे कि :

(क) क्या उनके मंत्रालय ने आर० पी० एफ के साथ जी० आर० पी० का विलय करने का निर्णय ले लिया है ; और

(ख) यदि नहीं, तो दोहरी सुरक्षा व्यवस्था से उत्पन्न विसंगतियों को किस तरीके से दूर करने का सरकार का विचार है ?

रेल मंत्रालय एवं संसदीय कार्य विभाग में उप मंत्री (श्री भक्त दर्शन) : (क) जी, नहीं ।

(ख) राजकीय रेलवे पुलिस रेल परिसर में कानून और व्यवस्था संबंधी समस्याओं का समाधान करती है तथा यात्रियों और उनके सामान की सुरक्षा भी करती है । राजकीय रेलवे पुलिस रेल संपत्ति विधि विरुद्ध कब्जा अधिनियम के अन्तर्गत न आने वाले रेल संपत्ति की हानि के मामले भी दर्ज करती है तथा उनकी जांच पड़ताल करती है । रेलवे सुरक्षा बल का गठन रेल संपत्ति तथा बुक किये गये परेषणों/रेलवे को परिवहन के लिये सौंपी गई संपत्ति की रक्षा, सुरक्षा करने के लिए किया गया है । दोनों ही बलों की जिम्मेदारी का क्षेत्र अलग अलग है, अतः किसी भी स्तर पर दोहरी जिम्मेदारी का कोई प्रश्न नहीं उठता ।

लखनऊ काठगोदाम एक्सप्रेस में रामनगर के लिये जुड़े डिब्बे

8027 श्री हरिश रावत : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लखनऊ काठगोदाम (नैनीताल) एक्सप्रेस में रामनगर के लिये जुड़े